
(2011) 02 MAD CK 0027

In the Madras High Court

Case No : Contempt Petition No's. 1451 and 1455 of 2009

E. Natarajan

APPELLANT

Vs

Mrs. Nalini, District Adi Dravidar Welfare Officer and Mr. D.
Narasimha Varman, Special Tahsildar

RESPONDENT

Date of Decision : 28-02-2011

Acts Referred:

Citation : (2011) 02 MAD CK 0027

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : G. Elanchezhiyan, for the Appellant; S. Gopinathan, Additional
Government Pleader, for the Respondent

Final Decision : Dismissed

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Additional Government Pleader appearing for

the Respondents.

2. Contempt Petition No. 1451 of 2009, has been filed praying that this Court may be pleased to punish the Respondents for having committed

contempt of Court, by willful disobedience of the order, dated 21.7.2009, made in W.P. No. 46094 of 2006.

3. Contempt Petition No. 1455 of 2009, has been filed praying that this Court may be pleased to punish the Respondents for having committed

contempt of Court, by willful disobedience of the order, dated 21.7.2009, made in W.P. No. 49380 of 2006.

4. This Court, by its order, dated 21.7.2009, had directed that re-fixation of the pay scale of the Petitioner and the payment of the pensionary

benefits, based on the revised pay scale, shall be done only after the issuance of

a notice to the Petitioner and after giving him sufficient opportunity to put forth his case.

5. The main contention of the learned Counsel appearing for the Petitioner is that the Respondents had disobeyed the said directions issued by this Court.

6. The learned Counsel appearing on behalf of the Respondents had submitted that orders had been passed re-fixing the pay scale of the

Petitioner. However, the Principal Accountant General (Accounts and Entitlements) Tamil Nadu, had objected to such fixation of pay scale of the

Petitioner, by his proceedings, dated 27.10.2010. Therefore, there is no willful disobedience of the order passed by this Court, on 21.7.2009.

7. In view of the said submissions made by the learned Counsel appearing on behalf of the Petitioner, as well as the Respondents, this Court is of

the considered view that the Respondents had not committed contempt of Court, by willful disobedience of the order, dated 21.7.2009, made in

W.P. Nos. 46094 and 49380 of 2006. Therefore, the contempt petitions stand closed. No costs.